

NOTIFICATION

[I]

The Honourable the Chief Justice and Judges of the High Court of Gujarat are pleased to order transfers and postings of the Officers belonging to the cadre of Senior Civil Judges, as under:-

BHARUCH

1. **Mr.A.M.Varma**, officiating 17th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Vadodara, to be officiating 7th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Bharuch.

JUNAGADH

2. **Mr.K.N.Meghat**, officiating 16th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Vadodara, to be officiating 4th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Veraval.

METROPOLITAN MAGISTRATES' COURT, AHMEDABAD

3. **Mr.S.M.Rajpurohit**, officiating 9th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Rajkot, to be officiating Metropolitan Magistrate, Ahmedabad.

[II]

In continuation to this High Court Notification No.A.0705/2010(II)(17), dated 8th March, 2010, Their Lordships are further pleased to promote and post the remaining 11 Civil Judges and Judicial Magistrates, First Class, on the Select List and 19 Civil Judges and Judicial Magistrates, First Class, on the Waiting List as Senior Civil Judges, as under :-

4. **Ms.Malti S.Soni**, officiating 2nd Additional Civil Judge and Judicial Magistrate, First Class, Dahod, on promotion, to be officiating 5th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Dahod.
5. **Mr.N.P.Radia**, officiating Principal Civil Judge and Judicial Magistrate, First Class, Kalawad, on promotion, to be officiating 4th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Valsad.
6. **Ms.S.N.Solanki**, officiating Additional Civil Judge and Judicial Magistrate, First class, Himatnagar, on promotion, to be officiating 6th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Himatnagar.

7. **Mr.D.A.Vora**, officiating Principal Civil Judge and Judicial Magistrate, First Class, Jasdan, on promotion, to be officiating 9th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Jamnagar, on the establishment of Special Court for disposal of pending cases of Negotiable Instruments Act, created under Government Resolution, Legal Department, No.APB/102008/D(Pt-I), dated 7th June, 2010.
8. **Mr.E.M.Shaikh**, officiating Additional Civil Judge and Judicial Magistrate, First Class, Surendranagar, on promotion, to be officiating 5th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Surendranagar.
9. **Ms.B.S.Shah**, officiating Judicial Magistrate, First Class (1st Court), Surat, on promotion, to be officiating 17th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Surat.
10. **Mr.H.P.Mehta**, officiating Additional Civil Judge and Judicial Magistrate, First Class, Dhrangadhra, on promotion, to be officiating Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Dhrangadhra.
11. **Mr.J.A.Thakkar**, officiating Principal Civil Judge and Judicial Magistrate, First Class, Mundra, on promotion, to be officiating Metropolitan Magistrate, Negotiable Instruments Act, Ahmedabad.
12. **Mr.R.B.Marfatiya**, officiating Additional Civil Judge and Judicial Magistrate, First Class, Gandhinagar, on promotion, to be officiating 5th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Gandhinagar.
13. **Mr.H.A.Upadhyay**, officiating Principal Civil Judge and Judicial Magistrate, First Class, Rahpar, on promotion, to be officiating 5th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Gandhidham.
14. **Ms.R.M.Asodiya**, officiating Additional Civil Judge and Judicial Magistrate, First Class, Ankleshwar, on promotion, to be officiating Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Ankleshwar.
15. **Mr.A.T.Kanani**, officiating Principal Civil Judge and Judicial Magistrate, Sankheda, on promotion, to be officiating 8th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Bharuch.
16. **Mr.R.M.Parikh**, officiating Principal Civil Judge and Judicial Magistrate, First Class, Chotila, on promotion, to be officiating 10th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Jamnagar, on the establishment of Special Court for disposal of pending cases of Negotiable Instruments Act, created under Government Resolution, Legal Department, No.APB/102008/D(Pt-I), dated 7th June, 2010.

17. **Mr.P.M.Chauhan**, officiating Additional Civil Judge and Judicial Magistrate, First Class, Kalol (N.G.), on promotion, to be officiating Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Kalol (N.G.).
18. **Mr.A.D.Anerao**, officiating Principal Civil Judge and Judicial Magistrate, First Class, Vanthali on promotion, to be officiating 3rd Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Amreli.
19. **Mr.B.S.Bhatt**, officiating Principal Civil Judge and Judicial Magistrate, First Class, Dharampur, on promotion, to be officiating 13th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Bhavnagar, on the establishment of Special Court for disposal of pending cases of Negotiable Instruments Act, created under Government Resolution, Legal Department, No.APB/102008/D(Pt-I), dated 7th June, 2010.
20. **Ms.S.M.Solanki**, officiating Additional Civil Judge and Judicial Magistrate, First Class, Dahod, on promotion, to be officiating 6th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Dahod.
21. **Mr.R.V.Oza**, officiating Additional Civil Judge and Judicial Magistrate, First Class, Gandhidham, on promotion, to be officiating 4th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Narmada at Rajpipla.
22. **Ms.N.R.Pandit**, officiating Principal Civil Judge and Judicial Magistrate, First Class, Talod, on promotion, to be officiating 9th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Bharuch.
23. **Mr.Y.G.Mansuri**, officiating Principal Civil Judge and Judicial Magistrate, First Class, Garbada; on promotion, to be officiating 11th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Jamnagar, on the establishment of Special Court for disposal of pending cases of Negotiable Instruments Act, created under Government Resolution, Legal Department, No.APB/102008/D(Pt-I), dated 7th June, 2010.
24. **Mr.J.D.Mewada**, officiating Principal Civil Judge and Judicial Magistrate, First Class, Petlad, on promotion, to be officiating 14th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Bhavnagar, on the establishment of Special Court for disposal of pending cases of Negotiable Instruments Act, created under Government Resolution, Legal Department, No.APB/102008/D(Pt-I), dated 7th June, 2010.

25. **Mr.J.N.Dave**, officiating Principal Civil Judge and Judicial Magistrate, First Class, Dwarka, on promotion, to be officiating 15th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Bhavnagar, on the establishment of Special Court for disposal of pending cases of Negotiable Instruments Act, created under Government Resolution, Legal Department, No.APB/102008/D(Pt-I), dated 7th June, 2010.
26. **Mr.S.J.Brahmbhatt**, officiating Principal Civil Judge and Judicial Magistrate, First Class, Manavadar, on promotion, to be officiating 12th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Jamnagar, on the establishment of Special Court for disposal of pending cases of Negotiable Instruments Act, created under Government Resolution, Legal Department, No.APB/102008/D(Pt-I), dated 7th June, 2010.
27. **Mr.R.R.Dave**, officiating Additional Civil Judge and Judicial Magistrate, First Class, Morbi, on promotion, to be officiating 10th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Junagadh, on the establishment of Special Court for disposal of pending cases of Negotiable Instruments Act, created under Government Resolution, Legal Department, No.APB/102008/D(Pt-I), dated 7th June, 2010.
28. **Mr.S.G.Mansuri**, officiating Principal Civil Judge and Judicial Magistrate, First Class, Devgadhi-Baria, on promotion, to be officiating 11th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Junagadh, on the establishment of Special Court for disposal of pending cases of Negotiable Instruments Act, created under Government Resolution, Legal Department, No.APB/102008/D(Pt-I), dated 7th June, 2010.
29. **Mr.M.M.Saiyed**, officiating 2nd Additional Civil Judge and Judicial Magistrate, First Class, Gandhidham, on promotion, to be officiating 6th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Gandhidham.
30. **Mr.J.R.Pandit**, officiating Principal Civil Judge and Judicial Magistrate, First Class, Sami, on promotion, to be officiating 12th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Junagadh, on the establishment of Special Court for disposal of pending cases of Negotiable Instruments Act, created under Government Resolution, Legal Department, No.APB/102008/D(Pt-I), dated 7th June, 2010.
31. **Mr.J.M.Brahmbhatt**, officiating Principal Civil Judge and Judicial Magistrate, First Class, Sahera, on promotion, to be officiating 13th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Junagadh, on the establishment of Special Court for disposal of pending cases of Negotiable Instruments Act, created under Government Resolution, Legal Department, No.APB/102008/D(Pt-I), dated 7th June, 2010.

- 32. Mr.M.J.Bihola**, officiating Principal Civil Judge and Judicial Magistrate, First Class, Bahucharaji, on promotion, to be officiating 16th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Bhavnagar, on the establishment of Special Court for disposal of pending cases of Negotiable Instruments Act, created under Government Resolution, Legal Department, No.APB/102008/D(Pt-I), dated 7th June, 2010.
- 33. Ms.K.H.Dohare**, officiating Principal Civil Judge and Judicial Magistrate, First Class, Jetpur-Pavi, on promotion, to be officiating 6th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Nadiad.

[III]

Their Lordships are also pleased to order postings of the Officers belonging to the cadre of Senior Civil Judges, as under:-

RAJKOT

- 34. Mr.C.G.Mehta**, officiating 10th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Rajkot, to be officiating 9th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Rajkot, vice Mr.S.M.Rajpurohit, transferred.
- 35. Mr.D.M.Panchal**, officiating 11th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Rajkot, to be officiating 10th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Rajkot, vice Mr.C.G.Mehta.
- 36. Mr.B.J.Pandya**, officiating 12th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Rajkot, to be officiating 11th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Rajkot, vice Mr.D.M.Panchal.
- 37. Mr.S.M.Tank**, officiating 13th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Rajkot, to be officiating 12th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Rajkot, vice Mr.D.J.Pandya.
- 38. Mr.Upendra M.Bhatt**, officiating 14th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Rajkot, to be officiating 13th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Rajkot, vice Mr.S.M.Tank.
- 39. Mr.H.A.Trivedi**, officiating 15th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Rajkot, to be officiating 14th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Rajkot, vice Mr.Upendra M.Bhatt.

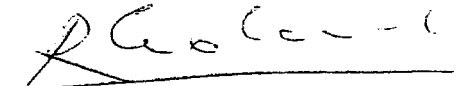
40. **Mr.M.K.Upadhyay**, officiating 16th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Rajkot, to be officiating 15th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Rajkot, vice Mr.H.A.Trivedi.

VADODARA

41. **Ms.Rehana A.Nagori**, officiating 18th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Vadodara, to be officiating 16th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Vadodara, vice Mr.K.N.Meghat, transferred.
42. **Mr.H.N.Vakil**, officiating 19th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Vadodara, to be officiating 17th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Vadodara, vice Mr.A.M.Varma, transferred.
43. **Mr.A.G.Barot**, officiating 20th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Vadodara, to be officiating 18th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Vadodara, vice Ms.Rehana A.Nagori.
44. **Mr.T.R.Desai**, officiating 21th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Vadodara, to be officiating 19th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Vadodara, vice Mr.H.N.Vakil.
45. **Mr.S.I.Bhorania**, officiating 22nd Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Vadodara, to be officiating 20th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Vadodara, vice Mr.A.G.Barot.

High Court of Gujarat, at Sola,
Ahmedabad - 380 060.

Date : July 3, 2010.


(R.P.Dholaria)
Registrar (Admn.)

Note : As per instructions contained in Part-3(2) of Schedule-1, appended to Government Resolution, General Administration Department, No.TRF-1098-1432-GH.2, dated 25/11/2005, Officer named at Sr.No. 3 (i.e. Mr.S.M.Rajpurohit) in Part-I of the above Notification, shall not be entitled for T.A./D.A., as he is transferred at his own request.

No.A.0705/2010(II)(63)

Copy, for information to :-

1. The Secretary to the Government of Gujarat, Legal Department, Sachivalaya, **Gandhinagar**. (By letter).
2. The Principal District Judge, _____.
3. The Chief Metropolitan Magistrate, **Ahmedabad**.
4. The Treasury Officer, _____.
5. _____, Esquire
6. The Manager, Government Central Press, Gandhinagar (For publication in the Gujarat Government Gazette, Part-I, Central Section).

By order of the Honourable the
Chief Justice and Judges of the
High Court of Gujarat.

High Court of Gujarat, at Sola,
Ahmedabad - 380 060.
Date : July 3, 2010.
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Registrar (Admn.)